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SLP(C)No. 18207-18209 OF 2001

ITEM No.1A  
FOR JUDGMENT

Court No. 5

SECTION IVB

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal Nos.2326-28 of 2002 @  
Petition(s) for Special Leave to Appeal (Civil) No.18207-18209/2001

(From the judgement and order dated 30/03/2000 in CWP 14509,  
16642 & 16579/99 of The HIGH COURT OF PUNJAB & HARYANA AT  
CHANDIGARH)

SUBHASH CHANDER AND ANR.

Petitioner (s)

VERSUS

STATE TRANSPORT APPELLATE TRIBUNAL & ORS.

Respondent (s)

C.A. Nos.2329-30 of 2002 @ SLP(C)No.17232-17233/2001

C.A. Nos.2331 of 2002 @ SLP(C)No.21090/2001

(HEARD BY HON'BLE SHAH, B.P. SINGH AND DHARMADHIKARI, JJ.)

Date : 21/03/2002 These Petitions were called on for pronouncement  
of Judgment today.

CORAM :

HON'BLE MR. JUSTICE M.B. SHAH

HON'BLE MR. JUSTICE D.M. DHARMADHIKARI

For Petitioner (s) Ms. Sudha Paul, Adv. for  
Mrs Rani Chhabra, Adv.

For Respondent (s) Ms. S. Janani, Adv.  
in SLP(C) 18207-  
18209/2001

in SLP(C) 17232-33 & Mr. RK Kapoor, Adv. for  
21090/2001 Mr. Anis Ahmed Khan, Adv.

in SLP(C) 21090/2001 Mr. KG Bhagat, Adv. for  
Mr. Debasis Misra, Adv.

for State of Punjab

Mr. Rajeev Sharma, Adv. (NP)

O R D E R

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Hon'ble Mr. Justice M.B. Shah pronounced the Judgment  
of the Court.

Delay condoned.

Leave granted.

The appeals are allowed and the Judgments and orders  
passed by the High Court are set aside and the orders passed by  
the State Transport Appellate Tribunal, Punjab at Chandigarh in  
favour of the appellants are restored in terms of the signed  
Judgment. There shall be no order as to costs.

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(D.L. Chugh)  
Court Master

(K.K. Chadha)  
Court Master

Signed Judgment is placed on the file